

**HIGH COURT OF KARNATAKA
BENGALURU**

July 21, 2020

NOTICE

The Hon'ble Court in W.P.No. 8784/2020 vide order dated 16.07.2020 has passed the following order:

“Due to re-imposition of the lockdown, this Court and its Benches are hearing the matters only by video conferencing. In various Writ Petitions filed under Article 226 of the Constitution of India, the statutory authorities like Municipal Corporations, Municipal Councils, other Statutory Local Authorities like the Karnataka State Pollution Control Board and planning authorities like Bangalore Development Authority are made parties.

To avoid delay in conduct of the proceedings, it will be appropriate if the advocates for the petitioners/appellants adopt the practice of serving soft copies of the petition/appeal at the e-mail addresses of all the public authorities after the date for preliminary hearing is fixed. Intimation of the date fixed should be given by e-mail while forwarding a soft copy. That will expedite the service of notice and in many cases, the Statutory Authorities will appear on the first date fixed”.

In view of the order dated 16.07.2020 passed in W.P.No.8784/2020, whenever the State Authorities are made parties in the petition filed Under article 226 of the Constitution of India, the advocates for

petitioners/appellants shall serve the soft copies of the petition/appeal at the e-mail addresses of all the public authorities after the date for preliminary hearing is fixed.

The intimation of the date fixed for preliminary hearing should be given by E-mail while forwarding the soft copy.

Sd/-
(K.S.BHARATH KUMAR)
REGISTRAR (JUDICIAL)